

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-106**  
(IB)-264(PB)/2023  
New IA3101/2023

**IN THE MATTER OF:**  
Go Airlines (India) Limited

**....Applicant**

**SECTION**  
U/s 10 of IBC, 2016

**Order delivered on 08.06.2023**

**CORAM:**  
**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant : Adv Naman Joshi, Adv Ritika, Adv Anirudh Singh  
For the Respondent :  
For the IRP : Adv Ramakant Rai, Adv Varun Kr Tikmam,  
Adv Somesh Srivastava, Adv D Kanshik

**ORDER**

**New IA3101/2023:-**

This is an application filed under Section 65(1) of IBC seeking declaration that initiation of CIRP by the Corporate Debtor was done fraudulent and with malicious intent. Heard Ld. Counsel for the Applicant. Ld. Counsel for the IRP is present and accepts the notice on behalf of IRP. Ld. Counsel for the IRP seeks 2 weeks' time to file the reply. Time prayed for is granted. Thereafter, rejoinder, if any, be filed within one week List the matter on **24.07.2023**.

**Sd/-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**